

IN THE SUPREME COURT OF INDIA

CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CRL.) NO. 814/2024

ANNU GULATI PETITIONER(S)
VERSUS
STATE OF HARYANA AND OTHERS RESPONDENT(S)

O R D E R

We are not inclined to accept the prayer made in the transfer petition and, hence, the same is dismissed.

Learned counsel appearing for the petitioner states that a non-bailable warrant has been issued against the petitioner, Annu Gulati. The petitioner may appear in person and the non-bailable warrants issued against her shall, thereupon, be cancelled.

Pending application(s), if any, shall stand disposed of.

.....CJI.
(SANJIV KHANNA)

.....J.
(SANJAY KUMAR)

NEW DELHI;
DECEMBER 02, 2024.

ITEM NO.1

COURT NO.1

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition (Criminal) No. 814/2024

ANNU GULATI

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.219121/2024-EXEMPTION FROM FILING O.T.)

Date : 02-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Nandani Gupta, Adv.
Mr. Krishna Kumar, Adv.
Dr. Mrs. Vipin Gupta, AOR

For Respondent(s) Ms. Manisha Aggarwal Narain, A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Sandeep Singh Somaria, Adv.
Mr. Chandan Deep Singh, Adv.
Mr. Akash Gupta, Adv.
Mr. Akhil Gupta, Adv.
Mr. Fateh Singh, Adv.

Mr. Bhushan Mahendra Oza, AOR

UPON hearing the counsel, the Court made the following
O R D E R

The transfer petition is dismissed in terms of the signed
order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Signed order is placed on the file)